

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(7)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/43/ (IB)/2017
NAME OF THE PETITIONER(S) : PANKAJ LATH
NAME OF THE RESPONDENT(S) : GALAXY AMAZE KINGDOM LIMITED
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

M. P. BALAJI

Executive Director

M/P 31

N. A. Mohan Mathu

Advocate

AS

(M. ARAVIND Subramanian)
~~Comm~~ Comm for probe

Comm for probe

ORDER

Counsel for Petitioner present. He has filed an affidavit and Bank Certificate in order to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016, He has also filed papers along with an affidavit in relation to causing service on the Respondent. The same is taken on record. He is directed to propose the name of the IRP with his consent as prescribed. At this stage representative for Corporate Debtor, Mr. M.P. Balaji, Executive Director of the Company present and prayed ^{for} time for filing counter. At request, time is enlarged with a condition that if the counter is not filed within seven days appropriate order will be passed after hearing the final arguments. Put up on **28.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

vp